

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(CAA)-183(PB)/2017

**IN THE MATTER OF:**

**KPS Infraproject Limited  
And  
Fortune Proptech Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 230-232**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Income Tax Department** :- Ms. Easha Kadian, Standing Counsel

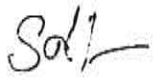
**For the ROC/RD (NR) Delhi** :- Mr. Manish Raj, Company Prosecutor

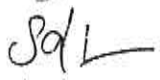
**For the OL** :- Mr. Ajeyo Sharma, Advocate

**ORDER**

One last opportunity is granted to the Income tax Department to file its observations within two weeks with a copy in advance to the counsel for the applicant.

List on 13<sup>th</sup> February 2018.

  
(M. M. KUMAR)  
PRESIDENT

  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

**Deepak Kumar  
23.01.2018**